

Bombay Tenancy and Agricultural Lands Act, 1948, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat. [Placed in the Library. See No. LT-8276/74].

The Annual Accounts of the Paradip Port Trust for the year 1972-73 and related papers

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Accounts of the Paradip Port Trust for the year 1972-73, and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in the Library See No. LT-8369/74]

Notifications under the National Highways Act, 1956

SHRI PRANAB MUKHERJEE: Sir, I also beg to lay a copy each (in English and Hindi) of the Ministry of Shipping and Transport (Roads Wing) Notifications S.O. Nos. 441(E) and 442(E), dated the 17th July, 1974, together with corrigendum S.O. No. 480(E), dated the 5th August, 1974, thereon under section 10 of the National Highways Act, 1956. [Placed in the Library. See No. LT-8277/74].

The Railways Red Tariff (Fifth Amendment) Rules, 1974

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): Sir, on behalf of Shri Mohammad Shafi Qureshi, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Railways (Railway Board) Notification G.S.R. No. 602, dated the 15th June, 1974, publishing the Railways Red Tariff (Fifth Amendment) Rules, 1974, together with a statement giving reasons for delay in laying the notification. [Placed in the Library. See No. LT-8298/74].

Annual Reports of the Institute of Technology and the National Institute for Training in Industrial Engineering, Bombay for the year 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report of the Indian Institute of Technology, Bombay, for the year 1972-73. [Placed in the Library. See No. LT-8279/74].
- (ii) Annual Report of the National Institute for Training in Industrial Engineering, Bombay, for the year 1972-73. [Placed in the Library. See No. LT-8338/74].

MESSAGES FROM THE LOK SABHA

(I) The Additional Emoluments (Compulsory Deposit) Bill, 1974

(II) The Compulsory Deposit Scheme (Income-tax Payers) Bill, 1974

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:—

(I)

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Additional Emoluments (Compulsory Deposit) Bill, 1974, as passed by Lok Sabha at its sitting held on the 27th August, 1974.”

(II)

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Compulsory Deposit Scheme (Income-tax Payers) Bill, 1974, as passed by Lok Sabha at its sitting held on the 27th August, 1974.”

Sir, I lay the Bills on the Table.